

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.432

IA/241/ND/2023 IN CP/43/ND/2021

IN THE MATTER OF:

Dalhousie Holdings Ltd	...	Applicant
Versus		
Snowtemp Engineering Company Ltd	...	Respondent

Under Section 58-59.

Order delivered on 19.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Niharika Ahluwalia, Adv. Sonakshi Chaturvedi

For the Respondent : Adv. Ankit Singal, Adv. Samyak Jain for R1-R3

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **14.05.2024**.

Sd/-
(Court Officer)